

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 24**

**C.P. (IB)/893(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**  
**ORDER SHEET OF THE HEARING ON 10.04.2024**

NAME OF THE PARTIES:      J.C. FLOWERS ASSET RECONSTRUCTION  
PRIVATE LIMITED V/s JMJ BEACH  
RESORTS PRIVATE LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Neelanshu Roy i/b Sirius Legal, Counsel for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present, however, not marked the attendance sheet.
2. Ld. Counsel for the Corporate Debtor informs that settlement has been arrived at and they have liquidated some assets the consideration of which is to be received in some days. Accordingly, they have sought an extension of 15 days from the Financial Creditor to pay of the settlement amount.
3. Counsel for the Financial Creditor does not have any objection to that effect.
4. List this matter on 02.05.2024.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**